

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 16<sup>th</sup> April, 2024, 10:30 A.M.**

**TP No. 211/CTB/2019 (CP No. 26/2016)- H.C., IA (Companies Act) No. 18/CB/2023**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Ahluwalia Contracts (India) Ltd. (ACIL) -Vs- Assotech Milan Resorts Pvt. Ltd.
Under Section	433, 434 & 439 (9 IBC)

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)	Mr. Saswat Kumar Acharya, Adv. Mr. S. Pholgu, Adv. Mr. Abhijeet Agarwal, Adv. Mr. Jagruti Sahoo, Adv. Mr. Jaish Joshi, Adv. Mr. Subham Agrawal, Adv.	}	in IA 18 of 2023
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For Respondent (s)

**ORDER**

**IA (Companies Act) No. 18/CB/2023**

Ld. Counsel Mr. S.K. Acharya appeared for applicant/liquidator. He represents that in pursuance of order of this Tribunal the physical possession of the immovable property has been taken over by the liquidator. Further, he submitted that by e-mail dated 11.04.2024 addressed to the respondent requiring certain documents and particulars from the respondent/ suspended board of directors. Ld. Counsel Mr. Rahul Ray appeared for the respondent. Suspended board of director acknowledged the receipt of e-mail dated 11.04.2024 and sought time to response to the said communication. Accordingly, matter adjourned to 30.04.2024.

  
**Kaushalendra Kumar Singh**  
**Member (Technical)**

  
**P. Mohan Raj**  
**Member (Judicial)**